SHORTAGE OF RAW MATERIAL

1581. SHRI U. K. LAKSHMANA GOWDA: Will the Minister of IN-DUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

- (a) whether there is an acute shortage of raw material required by the Small Scale Industries in the State of Mysore;
- (b) if so, the number of Small Scale Industries which are closed for want of raw material in that State, and what steps are being taken by Government to meet this shortage?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVE-LOPMENT (PROF. SIDDHESHWAR PRASAD): (a) There is a general shortage of certain raw materials in the country which is being experienced by actual users including those in the State of Mysore.

(b) Information regarding number of small scale industries which are closed for want of raw materials is being collected.

Efforts are being continuously made to enhance the allocation of raw materials for small scale industries depending upon their availability.

REQUEST FROM STATES FOR RECASTING
AID FORMULA

1582. SHRI U. K. LAKSHMANA GOWDA: Will the Minister of PLANNING be pleased to state:

- (a) whether some State Governments have urged the Centre to recast its aid formula; and
- (b) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA): (a) Yes, Sir.

(b) No modification in the existing criteria for allocation of Central assistance to States as approved by N.D.C. is contemplated during the Fourth Five Year Plan. In relation to the Fifth Five Year Plan, a view has yet to be taken on the principles which should govern Central assistance to States.

SEITING UP OF A DISTILLERY IN ANDHRA
PRADESH

1583. SHRI VENIGALLA SATYA-NARAYANA: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

- (a) whether Government propose to set up a distillery in the State of Andhra Pradesh; and
- (b) if so, its production capacity and whether the product will be sold in India or will it be exported to foreign countries?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (PROF. SIDDHESHWAR PRASAD): (a) No, Sir.

(b) Does not arise.

1584. [Transferred to the 20th December, 1972.]

## OUT GOING MAIL

1585. SHRI JAGAN NATH BHAR-DWAJ: Will the Minister of COMMU-NICATIONS be pleased to state:

- (a) whether Government have received any suggestion for stopping of stamping on out-going mail;
- (b) if so, from whom the suggestion was received:
- (c) the details of the suggestion made in this regard; and
- (d) the action taken by Government thereon?

THE MINISTER OF COMMUNICATIONS (SHRI H. N. BAHUGUNA):

- (a) No, Sir.
  - (b) to (d) Does not arise.

SALE OF PLOTS IN BADLI INDUSTRIAL ESTATE

1586. SHRI GANESHI LAL CHAU-DHARY: Will the Minister of INDUS-TRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

- (a) whether Government are aware that physical possession of plots to about 20/25 allottees in the Badli Industrial Estate, Delhi, has not so far been given to them even though the total cost of the plots was paid in 1968-69 and the lease deeds therefor were executed by them in 1970;
- (b) whether it is a fact that such allottees were asked of middle 1971 to deposit extra money for the cost of the land on the plea that the area of their allotted plots was found more on actual measurement;
- (c) whether it is also a fact that the extra amount of additional land was not accepted when the concerned allottees approached the authorities in 1971 itself; and
- (d) the steps Government proposes to take for enabling such allottees to deposit the extra amount for the additional land and for getting the possession of the plots handed over to the concerned allottees?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVE-LOPMENT (PROF. SIDDHESHWAR PRASAD): (a) Physical possession of plots to 28 allottees has not been given as the total cost of plots is yet to be paid fully by them.

(b) The allottees were asked to pay for additional expenses on development charges and cost of area which was found to be excess on measurement.

- (c) Delhi Administration has no such information.
- (d) Possession will be given after full payment is made by the allottees and after fulfilment of other requirements.

SMALL INDUSTRIAL ESTATE AT NARELA,
DELHI

1587. SHRI GANESHI LAL CHAU-DHARY: Will the Minister of INDUS-TRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

- (a) whether Government propose to acquire land at Narela in Delhi for setting up of a small industrial estate;
  - (b) if so, the details thereof; and
- (c) whether priority in the allotment of plots in the proposed industrial estate will be given to the villagers residing in that area and by when applications therefor are likely to be invited?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVE-LOPMENT (PROF. SIDDHESHWAR PRASAD): (a) and (b) Yes, Sir. Delhi Development Authority has earmarked an area of 534.2 acres for industrial use. The industrial estate is proposed to be set up on an area of 300 acres.

(c) It is proposed to give priority to applicants from rural areas of Delhi. Date for inviting applications has not been decided.

1588. [Transferred to the 18th December, 1972.]

PRACTICE OF "SONS OF SOIL" THEORY BY
STATES

1589. SHRI SITARAM JAIPURIA · SHRI G. GOPINATH NAIR:

Will the PRIME MINISTER be pleased to state:

(a) whether some of the State Governments have adopted the theory of 'Sons of the soil' in the matter of employment in State Services; if so, the reaction of Government thereto; and